

SIKKIM

GOVERNMENT



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GOVERNMENT OF SIKKIM
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EMPLOYMENT,
SKILL DEV.AND CHIEF MINISTER'S SELF
EMPLOYMENT SCHEME
GANGTOK-737101

NO. 114/GEN/DOP

Dated: 16.10. 2008

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Sikkim in consultation with the High Court of Sikkim makes the following rules further to amend the Sikkim

Judicial Service Rules, 1975, namely:-

Short title,
extent and
commencement

1. (1) This Rule may be called the Sikkim Judicial Service (Amendment) Rules, 2008.
- (2) They shall come into force with effect from the date of their publication in the official gazette.

Amendment of
Rule 13 A

2. (1) In Rule 13 A of Sikkim Judicial Service Rule, 1975 (herein after called the rule) the following shall be deleted:
 - (i) The words "Subject to the provisions of sub-rule (2) and (3)" occurring in sub- rule (1)
 - (ii) Sub-rule (2) and (3).

Insertion of
Rule 13 B

- (1) In the said Rule after Rule 13 A, the following Rule shall be inserted namely:-
"13 B, a member of the service shall be eligible for three advance increment for possessing/acquiring higher educational qualifications in law like a post graduate degree"

C.L. SHARMA
SPECIAL SECRETARY
DEPARTMENT OF PERSONNEL, AR., & TRG.,
GOVERNMENT OF SIKKIM